

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-337/ND/2017

IN THE MATTER OF:

Mr. Sushil Kumar

.. PETITIONER

Vs.

Four Fresh Foods & Retail (P) Ltd.

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 06.11.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. SS Chauhan, Advocate

For the Respondents : Mr. Sumit Kalra, Advocate.. for Cor. Debtor


ORDER

Learned Counsel for the parties are present. It is represented by the Ld. Counsel for the respondent that the claim amount has been fully paid along with the costs to the Counsel for the petitioner.

Ld. Counsel for the petitioner seeks some time to report settlement in the matter. Taking into consideration the above, the matter is posted for hearing on 13.11.2017.

List on 13.11.2017.

Surjit
06.11.2017


(R. VARADHARAJAN)
MEMBER (JUDICIAL)